

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 22/04/2014

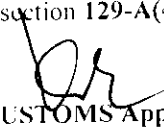
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. C/A/51619/2014-CU[DB] dated 17/04/2014

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	C/Stay-1705/2009 C/383-2009	SH. SAURABH GUPTA, R/O 45, ENGINEERS ENCLAVE, PITAMPURA, DELHI.
		Name and Address of Respondent
2	C/383-2009	C.C.E. DELHI I C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) : Consultant(s):

K. K. Anand
A-5, BASEMENT,
LAJPAT NAGAR-III,
NEW DELHI,
110024

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59-32, New Rohtak Road, New Delhi-110005

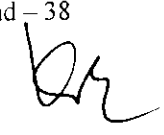
9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, I-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 17.4.2014

Customs Appeal No.383 of 2009

Arising out of the order in original No.01-04/2009 dated 30.1.2009 passed by Commissioner, Central Excise, New Delhi.

For Approval and Signature:

Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. Manmohan Singh, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Saurabh Gupta

..

Appellants

Vs.

C.C.E., New Delhi

....

Respondent

Appearance:

None for the appellants

Shri Rakesh Puri, A.R. for the respondent

Coram: Hon'ble Mr. S.S. Kang, Vice President
Hon'ble Mr. Manmohan Singh, Member (Technical)

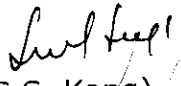
Final Order No. 51619/2014

Per Mr. S.S. Kang:

When the case was called none appeared on behalf of the appellant in spite of notice. However, the notice issued to the appellant at the address given in the appeal memo is received back with the

Signature

postal remark "left". A copy of the notice was also sent to the Counsel on record. As none appeared on behalf of the appellant nor¹ is there any adjournment request, therefore, the appeal is dismissed for non-prosecution.


(S.S. Kang)
Vice President


(Manmohan Singh)
Member (Technical)

scd/